

and its effects and protective measures to be undertaken already form part of the training in the Indian Military Academy.

#### Registration of STEP-BIT, Ranchi

652. DR. G. VIJAYA MOHAN REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether, after adverse RBI inspection Report in September, 1984 on the performance of BIT, SIRTDO, Mesra, Ranchi a society called STEP-BIT, Mesra Ranchi was allowed to be registered under the Chairmanship of the Director, BIT, Mesra, Ranchi and employees of the SIRTDO were transferred to STEP-BIT;

(b) whether Government have sanctioned a grant of five crores to STEP-BIT, ignoring the fact that about Rs. three crores of Bank Loan extended to the entrepreneurs, supervised and monitored by SIRTDO first and then STEP-BIT, turned to be a bad debt;

(c) whether presently about Rs. 1 lakh per month of the Government grant is spent towards salary payments to employees of STEP-BIT, without any output;

(d) whether the above nexus was brought to the notice of the Prime Minister of Science and Technology by the Members of Bihar Legislature and Members of Parliament; and

(e) if so, what steps Government have taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE — (SHRI K. R. NARAYANAN):

(a) A Science and Technology Entrepreneurs Parks (STEP) called BIT-

STEP, Mesra, Ranchi was registered under the societies Registration Act on 25th March, 1985. RBI had given any adverse report about advances to entrepreneurs sponsored by SIRTDO. The Government is not aware of the transfer of the employees of SIRTDO to STEP-BIT as it is not involved in the recruitment process.

(b) and (c) No Sir, grant of Rs. 5 lakhs per year was given to BIT-STEP for three years (1984-85 to 1986-87), for meeting their recurring expenditure on staff salary, consumable etc.

(d) and (e) Yes, Sir. Some legislators of Bihar had raised this issue through letters. Since no adverse report was received from RBI or any other official source, no action in the matter was called for.

#### Special allowance for overtime duties

653. SHRI SHAMIM AHMED SIDDIQI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Fourth Pay Commission has recommended the stoppage of payment of overtime allowance;

(b) what are the details of the other special allowances that are proposed to be paid to the personal staff in the ministries, who are required to perform overtime duties; and

(c) if so, what are the details thereof; and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) and (c) Orders have been issued that in exceptional cases where compensatory off days cannot be given and stay beyond office hours becomes unavoidable, compensation for extra